

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item No. 3  
IA No.569/2022**

**And  
CP (IB) No. 215/Chd/HP/2020  
Under Section 7 IBC, 2016  
R 11 NCLT 2016**

**In the matter of:-**

Rajat Verma (HUF)

...Petitioner-Financial Creditor

Vs.

Blue Coast Infrastructure Development Pvt Ltd.

...Respondent-Corporate Debtor

**Present through Video Conferencing:**

Mr. Balwinder Singh Kalsi, Advocate for petitioner-financial creditor.  
Mr. Abhishek Chhabra, Advocate for respondent-corporate debtor and  
applicant in IA No. 569/2022.

**IA No.569/2022 & CP (IB) No. 215/Chd/HP/2020**

It is stated by learned counsel for the petitioner-financial creditor that he has not received copy of the IA No.569/2022. Let the same be supplied to the opposite counsel during the course of day. Learned counsel for the petitioner-financial creditor does not want to file the reply to this application. Therefore, learned counsel for the respondent-corporate debtor is directed to file the copy of the schedule of the payment and proof thereof within two weeks. List on 31.01.2023.

Sd/-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

Sd/-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**

December 6, 2022

VN